

COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 199 of 2011 &
I.A. No. 308 of 2011

Dated : 10th January, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Himalayan Crest Power Private Limited Appellant (s)
Versus
Himachal Pradesh Electricity Regulatory
Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s): Ms. Sampada Narang
Counsel for the Respondent(s): Mr. M.G. Ramachandran,
Ms. Swapna Seshadri for R.2

ORDER

Admit. Issue Notice. Mr. M.G. Ramachandran, the learned counsel takes notice on behalf of HPSEB/Respondent No.2.

Notice be issued to the other Respondents returnable on 09.02.2012. Dasti service is permitted.

Since the issue involved in this Appeal is purely legal, we deem it appropriate to fix the matter for final disposal. Post the matter for hearing on **09.02.2012**. In the meantime, the learned counsel for the Respondents are directed to file the reply on or before 03.02.2012 after serving copy on the other side.

(Rakesh Nath)
Technical Member
TS/VS

(Justice M. Karpaga Vinayagam)
Chairperson